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Government of India,
Ministry of Finance
(Department of Revenue and Insurance)

.....

New Delhi, the 17th February, 1971.

NOTIFICATION
INCOME-TAX

No.44 (F.No.403/43/71-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises:-

1. Shri Jai Singh Baweja,
2. Shri C.L. Wali,
3. Shri S.P. Gupta and
4. Shri P.N. Samrol,

who are Gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act.

2. This Notification shall come into force with immediate effect.


(R.D. Saxena)

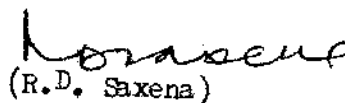
Deputy Secretary to the Govt. of India.

The Manager,
Government of India Press,
New Delhi.

No.44(F.No.404/43/71-ITCC):

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2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
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(R.D. Saxena)

Deputy Secretary to the Government of India.

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